

## Minutes of the Meeting dated 13.12.2013

### Present:

Smt Deepak Sandhu, Chief Information Commissioner  
Sri Rajiv Mathur, Information Commissioner  
Sri Vijai Sharma, Information Commissioner  
Sri Yashovardhan Azad, Information Commissioner  
Sri Sharat Sabharwal, Information Commissioner  
Smt Manjula Prasher, Information Commissioner  
Sri M A Khan, Yusufi, Information Commissioner  
Prof Madabhushanam Sridhar Acharyulu, Information Commissioner

The DOPT circular dated 15.4.2013 on Implementation of suo motu disclosure under Section 4 of the RTI Act whereby the Central Information Commission is required to carry out sample audit of few of the Ministries/ Public Authorities each year with regard to their compliance of the guidelines was discussed in the meeting. The Commission suggested that some of the former Central Information Commissioners/Chief Information Commissioners having experience and expertise in the field may be engaged as consultants for helping the Commission finalize detailed guidelines and methodologies for carrying out the audit as envisaged by the circular. The names of former CIC Shri A N Tiwari and IC Shri M M Ansari were approved. JS (PP) would act as a nodal officer for this purpose. A detailed proposal to this effect would be sent to the Department of Personnel & Training by the Secretariat within a week from today.

2. All Ministries and Public Authorities are required to comply with the guidelines issued vide DOPT Circular dated 15.4.213 for suo moto disclosure under Section 4 of the RTI Act. To facilitate this, JS (PP) will provide NIC with a format along with parameters to enable Ministries / Departments/Public Authorities to submit online report to CIC. NIC will develop the module accordingly to provide a link to the same on the CIC website at the earliest.